

**MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.19/AM19
(HELD ON 05.12.2018)
UNDER THE CHAIRMANSHIP OF
SHRI VIJAY KUMAR, ADDL. DGFT**

Meeting No. 19/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 05.12.2018, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Nand Lal, Consultant, DIPP
- 2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 4) Shri O.P. Sharma, Technical Expert (Consultant), D/o C&PC
- 5) Shri Dilip Kumar, DDG
- 6) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-132	M/s. Dow Chemical International Pvt. Ltd.	HQ F. No. 01/87/050/00449/AM17/DES-VII	Status: Approved
NC No.:19/AM19 Dated: 05.12.2018	Adv. Lic. No.0310807576 and Date 02.09.2016	RA F. No. 03/94/040/00501/AM17	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 3410042239 dated 06.06.2016

Decision: The Committee considered the case and decided to amend the description of Export Item as **ROPAQUE Polymer Xtend 2{Solids content 26.5 +/- 0.5% }** instead of **ROPAQUE Polymer Xtend IN {Solids content 26.5 +/- 0.5% }** in the Minutes of Norms Committee-VII Meeting No.4/87AC1/2018 which was held on 02.05.2018

RA may take consequential action as per Policy / Procedures.


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Case No. A-133	M/s. Sabic Innovative Plastics India Pvt.Ltd.	HQ F. No. 01/87/050/00384/AM18/DES-VII	Status: Deferred
NC No.:19/AM19 Dated: 05.12.2018	Adv. Lic. No. and Date 3410042239 dt.06.06.2016	RA F. No. 34/24/040/00237/AM16	

Subject: Revision of adhoc norms fixed by NC against Advance Authorization No. 0510398754 dt.09.06.2016.

Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:- a) To indicate composition of Export Product giving indigenous items also b) Complete calculation for requirement of raw material Glass Fibre with specification for the manufacturing of export product indicating wastage c) Production of export product vis-à-vis consumption of raw materials both imported and indigenous for the last three years duly certified by Chartered Accountant			
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Case No. A-134	The Plastics Export Promotion Council	HQ F. No. 01/87/162/00002/AM19/DES-VII	Status: Approved
NC No.:19/AM19 Dated: 05.12.2018	Ref. No. Plexh/letter/1165		

Request: SION Norms, request of increase of wastage for different varieties of FIBC's

Decision: The committee noted the comments of Technical Consultant(SK) , DGFT for Amendment in the SION H-97 and after considering the same decided to amend/insert note in SION H-97 as per details given below :-

Amedment :-

1. Item of export may be indicated as Flexible Intermediate Bulk Containers (Builder Bag).

Note :-

- i) If item of export is Flexible Intermediate Bulk Containers (Attachement Bag), the import item at serial No.1 (Polypropylene Granules) may be allowed as 1.12Kg/Kg content in export content. Rest of the import items remain unchanged
- ii) If item of export is Flexible Intermediate Bulk Containers (Baffle Bag), the import item at serial No.1 (Polypropylene Granules) may be allowed as 1.13Kg/Kg content in export content. Rest of the import items remain unchanged.
- iii) If export item is Flexible Intermediate Bulk Containers (Food Grade) additional wastage of 1% may be allowed on import item at serial No.1 (Polypropylene Granules).
- iv) If export item is Flexible Intermediate Bulk Containers (Printed) additional wastage of 1% may be allowed on import item at serial No.1 (Polypropylene Granules).

The committee also recommended that DGFT (NC-VII) may issue Public Notice in this regard.


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Case No. A-135	M/s V.K.A. Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00411/AM18/DES-VII	Status: Rejected
NC No.:19/AM19 Dated: 05.12.2018	Adv. Lic. No. and Date 3210078200 dated 08.06.2017	RA F. No. 32/24/040/00008/AM18	

Subject: Ratification of Norms in respect of Advance Authorization No. 3210078200 dated 08.06.2017.

Decision: The Committee considered the request of the firm for enhancement in the quantity of Import Item and noted that the inputs allowed earlier by Norms Committee are reasonable. Therefore, committee decided to reject the request of the firm.

Case No. A-136	M/s. Lloyd Insulations (India) Ltd., New Delhi	HQ F. No. 01/87/050/00226/AM16/DES-VII	Status: Approved
NC No.:19/AM19 Dated: 05.12.2018	Adv. Lic. No. and Date 0310796833 dated 24.06.2015	RA F. No. 03/95/040/00140/AM16	

Subject: Allowing the Import of Foamglass Sone Insulation

Decision: The Committee heard the representative of the firm during the Personal Hearing and decided to allow the Import Item No.2 also as per details given below :-

Name of Import Item	Quantity
Foamsglass One Insulation with thickness of 150 MM	640.499 Sq. meter

RA may take consequential action as per Policy / Procedures.

Case No. A-137	M/s. Lloyd Insulations (India) Ltd., New Delhi	HQ F. No. 01/87/050/00035/AM16/DES-VII	Status: Approved
NC No.:19/AM19 Dated: 05.12.2018	Adv. Lic. No. and Date 0310793752 dated 10.02.2015	RA F. No. 03/95/040/00713/AM15	

Request: Enhancement in the quantity allowed for Import Item – TAREC PIR M1-CR 50KG/M3, HCFC FREE FOAM, BLOCK FOAM DIMENSION 2600 X 1000 X 570 MM Advance Authorization No. 0310793752 dated 10.02.2015.

Decision: The Committee heard the representative of the firm during the Personal Hearing and decided to allow inputs as applied for by the firm and the Minutes of Meeting No.16/87-ALC1/2016 which was held on 05.07.2017 is amended accordingly.

RA may take consequential action as per Policy / Procedures.


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Case No. A-138	M/s. Lloyd Insulations (India) Ltd., New Delhi	HQ F. No. 01/87/050/00227/AM16/DES-VII	Status: Approved
NC No.:19/AM19 Dated: 05.12.2018	Adv. Lic. No. and Date 0310797257 dated 15.07.2015	RA F. No. 03/95/040/00208/AM16	

Subject: Fixation of adhoc norms in respect of Advance Authorization No. 0310797257 dated 15.07.2015.

Decision: : The Committee heard the representative of the firm during the Personal Hearing and noted that Export is for Pipes but not indicated anywhere in the Authorization. However, after considering the deliberations of the representative of the firm in this regard, committee decided to allow inputs as applied for by the firm with the condition that RA may take corroborative evidence of Pipes

RA may take consequential action as per Policy / Procedures.

Case No. A-139	M/s Zenith Industrial Rubber Products Pvt. Ltd.	HQ F. No. 01/87/050/00357/AM17/DES-VII	Status: Approved
NC No.:19/AM19 Dated: 05.12.2018	Adv. Lic. No. and Date 0310808922 dt. 02.11.2016	RA F. No. 03/95/040/00605/AM17	

Subject: Amendment in the quantity of Import Item No 4 for Advance Authorization No. 0310808922 dt.02.11.2016.

Decision: The Committee considered the request of the firm and decided that that quantity of Import Item (Sl. No.4) i.e. Cabon Black may be read as 0.1117Kg instead of 0.01117Kg in the minutes of Meeting No.14/87/ALC1/2016 which was held on 21.12.2016

RA may take consequential action as per Policy / Procedures.

Case No. A-140	M/s SMI Coated Products Pvt.Ltd.	HQ F. No. 01/87/50/394/AM19/DES-VII	Status: Approved
NC No.:19/AM19 Dated: 05.12.2018	Adv. Lic. No. and Date 0310823876 dated 19.09.2018	RA F. No. 03/95/040/00603/AM19	

Subject: Request for amendment in the quantity of import item no.3 against Advance Authorization No. 0310823876 dated 19.09.2018.

Decision: The Committee considered the request of the firm and decided that the description of Import Item (Sl. No.3) may be read as Glassin Paper {60gsm+/-10%} in the minutes of Meeting No.17/87/ALC1/2016 which was held on 24.10.2018

RA may take consequential action as per Policy / Procedures.


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Case No. A-141	M/s Dhariyal Polymers Pvt. Ltd.	HQ F. No. 01/87/50/379/AM18/DES-VII	Status: Deferred
NC No.:19/AM19 Dated: 05.12.2018	Adv. Lic. No. and Date 0810140932 dated 14.09.2017	RA F. No. 08/24/040/00130/AM18	

Subject: Request for reconsideration of their case for fixation of adhoc norms.

Decision: The Committee considered the reply of the firm and decided to send it to Technical Expert (Consultant {SK}) for examination and comments and deferred the case.

Case No. A-142	M/s Dhariyal Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00177/AM18/DES-VII	Status: Deferred
NC No.:19/AM19 Dated: 05.12.2018	Adv. Lic. No. and Date 0810140599 dated 04.07.2017	RA F. No. 08/24/040/00085/AM18	

Subject: Request for reconsideration of their case for fixation of adhoc norms.

Decision: The Committee considered the reply of the firm and decided to send it to Technical Expert (Consultant {SK}) for examination and comments and deferred the case.

Case No. A-143	M/s Dhariyal Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00163/AM18/DES-VII	Status: Deferred
NC No.:19/AM19 Dated: 05.12.2018	Adv. Lic. No. and Date 0810136112 dated 24.09.2015	RA F. No. 08/24/040/00199/AM16	

Subject: Request for reconsideration of their case for fixation of adhoc norms.

Decision: The Committee considered the reply of the firm and decided to send it to Technical Expert (Consultant {SK}) for examination and comments and deferred the case.

Case No. A-144	M/s Dhariyal Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00161/AM18/DES-VII	Status: Deferred
NC No.:19/AM19 Dated: 05.12.2018	Adv. Lic. No. and Date 0810136110 dated 24.09.2015	RA F. No. 08/24/040/00197/AM16	

Subject: Request for reconsideration of their case for fixation of adhoc norms.

Decision: The Committee considered the reply of the firm and decided to send it to Technical Expert (Consultant {SK}) for examination and comments and deferred the case.


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Case No. A-145	M/s Dhariyal Polymers Pvt. Ltd.	HQ F. No. 01/87/050/00162/AM18/DES-VII	Status: Deferred
NC No.:19/AM19 Dated: 05.12.2018	Adv. Lic. No. and Date 0810136111 dated 24.09.2015	RA F. No. 08/24/040/00198/AM16	

Subject: Request for reconsideration of their case for fixation of adhoc norms.

Decision: The Committee considered the reply of the firm and decided to send it to Technical Expert (Consultant {SK}) for examination and comments and deferred the case.

Case No. A-146	M/s. KLJ Polymers & Chemicals Ltd.	HQ F. No. 01/87/050/00385/AM16/DES-VII	Status: Approved
NC No.:19/AM19 Dated: 05.12.2018	Adv. Lic. No. and Date 0510397287 dt. 13.01.2016	RA F. No. 05/23/040/00408/AM16	

Subject: Amendment in the quantity of Import Item Products against Advance Authorization No. 0510397287 dt. 13.01.2016.

Decision: The Committee considered the request of the firm and decided to amend the quantity of Import Item in the minutes of Meeting No.11/87/ALC1/2016 which was held on 28.10.2016 as per details given below :

S.No.	Name of Import Item	Amended quantity of Import Item
1.	PVC Resins	0525Kg
2.	Phthalate Plasticizers	0.424Kg
3.	PVC Stabilizer	0.007Kg

RA may take consequential action as per Policy / Procedures

Case No. A-147	M/s. KLJ Polymers & Chemicals Ltd.	HQ F. No. 01/87/050/00386/AM16/DES-VII	Status: Approved
NC No.:19/AM19 Dated: 05.12.2018	Adv. Lic. No. and Date 0510397288 dt. 13.01.2016	RA F. No. 05/23/040/00409/AM16	

Subject: Amendment in the quantity of Import Item Products against Advance Authorization No. 0510397288 dt. 13.01.2016.

Decision: The Committee considered the request of the firm and decided to amend the quantity of Import Item in the minutes of Meeting No.1187/ALC1/2016 which was held on 28.10.2016 as per details given below :

S.No.	Name of Import Item	Amended quantity of Import Item
1.	PVC Resins	0.576 Kg
2.	Phthalate Plasticizers	0.424 Kg
3.	PVC Stabilizer	0.007 Kg

RA may take consequential action as per Policy / Procedures


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Case No. A-148	M/s Highpoint Tradelink Pvt. Ltd.	HQ F. No. 01/87/50/445/AM18/DES-VII	Status: Rejected
NC No.:19/AM19 Dated: 05.12.2018	Adv. Lic. No. and Date 0210207966 dated 09.11.2017	RA F. No. 02/24/040/00128/AM18	

Subject: Amendment in the quantity of Import Item allowed by NC against Advance Authorization No. 0210207966 dated 09.11.2017.

Decision: The Committee considered the request of the firm for enhancement in the quantity of Import Item and noted that the inputs allowed earlier by Norms Committee are reasonable. Moreover, firm has also not given any justification for enhancement. Therefore, committee decided to reject the request of the firm.

ONLINE CASES

1	Case No.:28/2/87-ALC1/2016	Party Name: LLOYD INSULATIONS (INDIA) LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
	HQ File :01/87/050/00030/AM17/	RLA File :03/95/040/00954/AM16/	Lic.No/Date:0310803100 07.03.2016	
	Decision : The Committee heard the representative of the firm during the Personal Hearing and noted that Expor is for Pipes but not indicated anywhere in the Authorization. However, after considering the deliberations of the repersentavit of the firm in this regard, committee decied to allow inputs as applied for by the firm with the condition that RA may take corroborative evidence of Pipes			

2	Case No.:23/9/87-ALC1/2016	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
	HQ File :01/87/050/00198/AM17/	RLA File :05/23/040/00141/AM17/	Lic.No/Date:0510398909 24.06.2016	
	Decision : Based on the decision taken in Norms Committee-VII Meeting No.9/87-ALC1/2018 which was held on 31.01.2018, committee decided to ratify license as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	ELASTOMER COMPOUND CONTAINING MINIMUM 81.4% OF STYRENE BUTADIENE	300000Kg	STYRENE BUTADIENE	244977Kg
			STYRENE	
			SYNTHETIC RUBBER (GRADE: RB 840)	24468Kg
			STYRENE ETHYLENE BUTADIENE STYRENE	36555Kg
	RA may take consequential action as per Policy / Procedures.			


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3	Case No.:4/13/87-ALC1/2016	Party Name: VISHAKHA POLYFAB P.LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Rejected
	HQ File :01/87/050/00279/AM17/	RLA File :08/24/040/00121/AM17/	Lic.No/Date:0810138223 29.06.2016	
Decision : The committee noted that a DL was issued to firm on 09.03.2017, which was followed by a reminder on 11.07.2018. However, firm not replied to the DL. Therefore, committee decided to reject the case				

4	Case No.:100/15/87-ALC1/2016	Party Name: TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00493/AM17/	RLA File :02/24/040/00153/AM17/	Lic.No/Date:0210207125 08.11.2016	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Complete and Balance chemical reactions to show percentages water formed in the reaction. b) Justification for loss of 18.5% during distillation. c) Copy of Batch Log sheet for last of 3 batches of production of export product.				

5

Case No.:42/1/87-ALC1/2017	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Approved
HQ File :01/87/050/00042/AM18/	RLA File :08/24/040/00442/AM17/	Lic.No/Date:0810139864 10.03.2017	

Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00042/AM18, the Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Polyamide -140 (Resin content 100%)	1 Kg	Dimer Acid	0.570Kg
		Distilled Fatty Acid	0.159Kg
		Tri Ethylene Tetra Amine (TETA)	0.363Kg

RA may take consequential action as per Policy / Procedures

Case No.:137/2/87-ALC1/2017	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
HQ File :01/87/050/00194/AM18/	RLA File :34/24/040/00377/AM17/	Lic.No/Date:3410043060 24.03.2017	

6 **Decision :** Based on the technical comments of DIPP furnished vide their communication No. 7/311/2018-TSW dated 12.11.2018, Committee decided to adopt following norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Gasket {Plate Type for Heat Exchanger}	1Kg	Relevant Rubber Compound{EPDM/NBR Rubber Compound}	1.35 Kg of export

RA may take consequential action as per Policy / Procedures


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7	Case No.:20/2/87-ALC1/2017	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Rejected
	HQ File :01/87/050/00077/AM18/	RLA File :03/94/040/01179/AM17/	Lic.No/Date:0310812230 30.03.2017	
Decision : The committee noted that the firm was given Personal Hearing. However, neither firm attended the Personal Hearing nor given any intimation in this regard. Therefore, committee decided to reject the case.				

8	Case No.:19/2/87-ALC1/2017	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Rejected
	HQ File :01/87/050/00076/AM18/	RLA File :03/94/040/01178/AM17/	Lic.No/Date:0310812317 31.03.2017	
Decision : The committee noted that the firm was given Personal Hearing. However, neither firm attended the Personal Hearing nor given any intimation in this regard. Therefore, committee decided to reject the case.				

9	Case No.:11/2/87-ALC1/2017	Party Name: DURLAX ARCHTECH PVT LTD	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00068/AM18/	RLA File :03/94/040/01073/AM17/	Lic.No/Date:0310812402 10.04.2017	
Decision : The committee considered the case as per agenda and decided to call from the firm following information and deferred the case : a) Exact chemical name of Import Items No. 2, 3 and 4. b) Function of Item No.1 not indicated.				

10	Case No.:13/2/87-ALC1/2017	Party Name: DURLAX ARCHTECH PVT LTD.	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00070/AM18/	RLA File :03/94/040/01111/AM17/	Lic.No/Date:0310812403 10.04.2017	
Decision : The committee considered the case as per agenda and decided to call from the firm following information and deferred the case : a) Exact chemical name of Import Items No. 1 and 2				

11	Case No.:31/3/87-ALC1/2017	Party Name: VASUDHA CHEMICALS PVT. LTD.	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Approved
	HQ File :01/87/050/00232/AM18/	RLA File :03/95/040/00067/AM18/	Lic.No/Date:0310812876 27.04.2017	
	Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00232/AM19, the Committee decided to ratify the license as under:-			
EXPORT ITEM		QTY	IMPORT ITEM	Quantity
PEG SOLID GRADE		100000Kg	ETHYLENE OXIDE	192203Kg


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(PEG8000/PEG3350/PEG4000/PEG6000) ETHYLENE OXIDE		CHEMICAL	
PEG LIQUID (PEG 400) ETHYLENE OXIDE	20000Kg	SORBITON MONO OLEATE (SMO) CHEMICAL	29290Kg
PEG 200 ETHYLENE OXIDE	10000Kg		
POLY SORBTE 80 CHEMICAL (ETHYLENE OXIDE/SORBITON MONOLEATE - SMO)	100000Kg		
RA may take consequential action as per Policy / Procedures			

Case No.:25/16/87-ALC1/2018	Party Name: SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Withdrawn
HQ File :01/87/050/00322/AM19/	RLA File :03/95/040/00110/AM18/	Lic.No/Date:0310813699 31.05.2017	
Decision : The committee considered the reply of the firm and noted that firm has informed that Advance Authorization has been issued to them by RA on repeat basis. Hence committee decided to withdraw the case.			

Case No.:1/16/87-ALC1/2018	Party Name: LANXESS INDIA PVT.LTD.	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Approved
HQ File :01/87/050/00298/AM19/	RLA File :03/95/040/00310/AM18/	Lic.No/Date:0310814542 11.07.2017	
Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Fiber Filled Polyamide 6 Compounds (Containing 70% Polyamide 6 Resin)	1500000Kg	Polyamide 6 Resin	1050000Kg
		Glass Fiber	450000Kg
RA may take consequential action as per Policy / Procedures			

Case No.:1/3/87-ALC1/2017	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Approved
HQ File :01/87/050/00202/AM18/	RLA File :03/94/040/00202/AM18/	Lic.No/Date:0310814900 28.07.2017	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00202/AM18, the Committee decided to ratify the license as under:-			

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EXPORT ITEM	QTY	IMPORT ITEM	Quantity
PVC SOLID WOVEN FIRE RESISTENT ANTISTATIC CONVEYOR BELTING. PVC 6500, 4 PLY (1.2 X 1.2) { Not less than 14.384kg/Sq. meter}	7675Sq. meter	POLYESTER FILAMENT YARN (1000/1500 DENIER)	1.05Kg/kg content in Export
		NYLON YARN	1.05Kg/kg content in Export
		PVC RESIN	24966.770Kg
		PVC PLASTICIZER (Phosphate Plasticiser / DOP/TCP/TAP/DOA/DIOP/ TCEP/Reofos 50/ Reofos 95/Roscan/Santicizer)	15779.800Kg
		FASTENERS WITH PINS (MATO U37A/U38)	Net to Net
RA may take consequential action as per Policy / Procedures			

Case No.:29/18/87-ALC1/2018	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
HQ File :01/87/050/00478/AM19/	RLA File :03/94/040/00411/AM18/	Lic.No/Date:0310815517 04.09.2017	
Decision : Based on the decision taken in Norms Committee-VII Meeting No.9/87-ALC1/2015 which was held on 04.06.2015, committee decided to adopt the following norm s:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
250 MICRONS PVC FILM LAMINATED WITH 25 MICRON PE FILM AND COATED WITH 90 GSM PVDC (TRIPLEX)	1Kg	PVC Resin	0.7507Kg
		PVC Stabiliser	0.0270Kg
		Pigment	0.0040Kg
		PVC Processing Aid	0.0140Kg
		PVC Impact Modifier	0.0920Kg
		Lubricant	0.0108kg
		Adhesive	0.0190 kg
		LDPE Film	0.0610Kg
		PVDC Aqueous Dispersion - (Primer) (Total Solid content 40 +/-2%)	0.0119Kg
		Aqueous Dispersion of Vinylidne Chloride - (Base Coat) (Total Solid content 60 +/-1%)	0.3178Kg
		Aqueous Dispersion of Vinylidne Chloride - Methacrylate Copolymer	0.0346Kg


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		(Top Coat) (Total Solid content 55 +/-1%)		
RA may take consequential action as per Policy / Procedures.				

16	Case No.:33/19/87-ALC1/2018	Party Name: ASHIRVAD PIPES PVT LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00527/AM19/	RLA File :07/24/040/00176/AM18/	Lic.No/Date:0710112218 04.10.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.				

17	Case No.:34/19/87-ALC1/2018	Party Name: ASHIRVAD PIPES PVT LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00528/AM19/	RLA File :07/24/040/00175/AM18/	Lic.No/Date:0710112219 04.10.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.				

18	Case No.:35/19/87-ALC1/2018	Party Name: ASHIRVAD PIPES PVT LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00529/AM19/	RLA File :07/24/040/00196/AM18/	Lic.No/Date:0710112294 24.10.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.				

19	Case No.:36/19/87-ALC1/2018	Party Name: ASHIRVAD PIPES PVT LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00530/AM19/	RLA File :07/24/040/00197/AM18/	Lic.No/Date:0710112295 24.10.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.				

20	Case No.:53/10/87-ALC1/2017	Party Name: JESONS INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00543/AM18/	RLA File :03/94/040/00668/AM18/	Lic.No/Date:0310817163 20.11.2017	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.				


 ASHOK CHANDER BHATT
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 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

21	Case No.:26/10/87-ALC1/2017	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00516/AM18/	RLA File :03/95/040/00491/AM18/	Lic.No/Date:0310817514 06.12.2017	
Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments.				

22	Case No.:78/10/87-ALC1/2017	Party Name: RALLIS INDIA LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00568/AM18/	RLA File :03/95/040/00712/AM18/	Lic.No/Date:0310817752 13.12.2017	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.				

23

Case No.:106/10/87-ALC1/2017	Party Name: PACIFIC BULK BAGS PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved								
HQ File :01/87/050/00596/AM18/	RLA File :13/24/040/00043/AM18/	Lic.No/Date:1310048806 13.12.2017									
Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>BULK BAGS/JUMBO BAGS (COTENT OF PP WOVEN FABRICS/NAROW FABRICS 190477 KG.)</td><td>190477Kg</td><td>PP WOVEN FABRICS/NARROW FABRICS</td><td>196191Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	BULK BAGS/JUMBO BAGS (COTENT OF PP WOVEN FABRICS/NAROW FABRICS 190477 KG.)	190477Kg	PP WOVEN FABRICS/NARROW FABRICS	196191Kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
BULK BAGS/JUMBO BAGS (COTENT OF PP WOVEN FABRICS/NAROW FABRICS 190477 KG.)	190477Kg	PP WOVEN FABRICS/NARROW FABRICS	196191Kg								
RA may take consequential action as per Policy / Procedures											

24

Case No.:34/10/87-ALC1/2017	Party Name: TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Approved								
HQ File :01/87/050/00524/AM18/	RLA File :02/24/040/00150/AM18/	Lic.No/Date:0210208066 20.12.2017									
Decision : Based on the decision taken in Norms Committee-VII Meeting No.18/87-ALC1/2018 which was held on 14.11.2018, committee decided to adopt the norms as under:											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>Quantity</td></tr><tr><td>RESORCINOL FORMALDEHYDE RESIN</td><td>1 Kg</td><td>RESORCINOL</td><td>0.98 Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity	RESORCINOL FORMALDEHYDE RESIN	1 Kg	RESORCINOL	0.98 Kg
EXPORT ITEM	QTY	IMPORT ITEM	Quantity								
RESORCINOL FORMALDEHYDE RESIN	1 Kg	RESORCINOL	0.98 Kg								
RA may take consequential action as per Policy / Procedures											


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25	Case No.:65/10/87-ALC1/2017	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00555/AM18/	RLA File :03/94/040/00761/AM18/	Lic.No/Date:0310817998 22.12.2017	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.				

26

Case No.:31/18/87-ALC1/2018	Party Name: GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Approved								
HQ File :01/87/050/00480/AM19/	RLA File :03/94/040/00766/AM18/	Lic.No/Date:0310818137 01.01.2018									
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00480/AM19, the Committee decided to adopt the norms as under:-											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>Quantity</td></tr><tr><td>CASHEW FRICTION DUST NET WEIGHT 1122449 KGS GROSS WEIGHT 1131429 KGS</td><td>1Kg</td><td>HEXAMINE</td><td>0.1104Kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity	CASHEW FRICTION DUST NET WEIGHT 1122449 KGS GROSS WEIGHT 1131429 KGS	1Kg	HEXAMINE	0.1104Kg
EXPORT ITEM	QTY	IMPORT ITEM	Quantity								
CASHEW FRICTION DUST NET WEIGHT 1122449 KGS GROSS WEIGHT 1131429 KGS	1Kg	HEXAMINE	0.1104Kg								
RA may take consequential action as per Policy / Procedures											

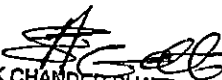
27	Case No.:32/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00481/AM19/	RLA File :03/95/040/00167/AM18/	Lic.No/Date:0310818250 05.01.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Percentage of Wastage claimed g) Details of indigenous inputs				


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 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

Case No.:33/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
HQ File :01/87/050/00482/AM19/	RLA File :03/95/040/00638/AM18/	Lic.No/Date:0310818251 05.01.2018	
28			
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Percentage of Wastage claimed g) Details of indigenous inputs			

Case No.:34/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
HQ File :01/87/050/00483/AM19/	RLA File :03/95/040/00031/AM18/	Lic.No/Date:0310818252 05.01.2018	
29			
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Percentage of Wastage claimed g) Details of indigenous inputs			

Case No.:35/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
HQ File :01/87/050/00484/AM19/	RLA File :03/95/040/00382/AM18/	Lic.No/Date:0310818253 05.01.2018	
30			
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may			


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be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Percentage of Wastage claimed g) Details of indigenous inputs
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Case No.:36/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
HQ File :01/87/050/00485/AM19/	RLA File :03/95/040/00570/AM18/	Lic.No/Date:0310818254 05.01.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- 31 a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Percentage of Wastage claimed g) Details of indigenous inputs			

Case No.:99/10/87-ALC1/2017	Party Name: SWASTIK POLYMERS	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
HQ File :01/87/050/00589/AM18/	RLA File :05/24/040/00510/AM18/	Lic.No/Date:0510405345 15.01.2018	
Decision : The Committee observed that firm has not replied to DL issued to them and decided that a final reminder may be issued to the firm by post and deferred the case.			

Case No.:43/1/87-ALC1/2018	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved												
HQ File :01/87/050/00043/AM19/	RLA File :34/24/040/00190/AM18/	Lic.No/Date:3410043816 22.01.2018													
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00043/AM19, the Committee decided to adopt the following norms:															
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>Quantity</th></tr> </thead> <tbody> <tr> <td>Polytetrafluoroethylene (Dispersion Grade) GN series</td><td>1Kg</td><td>Methanol</td><td>0.348Kg</td></tr> <tr> <td></td><td></td><td>Fluorspar</td><td>1.120Kg</td></tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity	Polytetrafluoroethylene (Dispersion Grade) GN series	1Kg	Methanol	0.348Kg			Fluorspar	1.120Kg
EXPORT ITEM	QTY	IMPORT ITEM	Quantity												
Polytetrafluoroethylene (Dispersion Grade) GN series	1Kg	Methanol	0.348Kg												
		Fluorspar	1.120Kg												


 ASHOK CHANDER BHATT
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 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

		Paraffin Wax	0.008Kg
		Per Fluorinated Aliphatic Carboxylic Acid (GX-902)	0.012Kg
		Per Fluorinated Aliphatic Carboxylic Acid (GX-905)	0.0004Kg
RA may take consequential action as per Policy / Procedures			

Case No.:48/10/87-ALC1/2018	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
HQ File :01/87/050/00187/AM19/	RLA File :34/24/040/00311/AM18/	Lic.No/Date:3410043861 06.02.2018	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00187/AM19, the Committee decided to adopt the following norms:			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Polytetrafluoroethylene (Dispersion Grade) GN series	1Kg	Methanol	0.348Kg
		Fluorspar	1.120Kg
		Paraffin Wax	0.008Kg
		Per Fluorinated Aliphatic Carboxylic Acid (GX-902)	0.012Kg
		Per Fluorinated Aliphatic Carboxylic Acid (GX-905)	0.0004Kg
RA may take consequential action as per Policy / Procedures			

Case No.:49/10/87-ALC1/2018	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
HQ File :01/87/050/00188/AM19/	RLA File :34/24/040/00316/AM18/	Lic.No/Date:3410043862 06.02.2018	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00043/AM19, the Committee decided to adopt the following norms:			

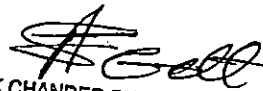

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 Udyog Bhawan, New Delhi

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
Polytetrafluoroethylene (Dispersion Grade) MGN series	1Kg	Methanol	0.3486Kg
		Fluorspar	1.120Kg
		Paraffin Wax	0.008Kg
		Per Fluoro Propylene Vinyl Ether (PPVE)	0.0025Kg
		Per Fluorinated Aliphatic Carboxylic Acid (GX-902)	0.0130Kg
		Per Fluorinated Aliphatic Carboxylic Acid (GX-905)	0.00025
RA may take consequential action as per Policy / Procedures			

36	Case No.:2/10/87-ALC1/2018	Party Name: DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Rejected
	HQ File :01/87/050/00141/AM19/	RLA File :03/94/040/01077/AM18/	Lic.No/Date:0310820127 27.03.2018	
Decision : The committee noted that the firm was given Personal Hearing. However, neither firm attended the Personal Hearing nor given any intimation in this regard. Therefore, committee decided to reject the case.				

37	Case No.:5/10/87-ALC1/2018	Party Name: DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Rejected
	HQ File :01/87/050/00144/AM19/	RLA File :03/94/040/01087/AM18/	Lic.No/Date:0310820140 27.03.2018	
Decision : The committee noted that the firm was given Personal Hearing. However, neither firm attended the Personal Hearing nor given any intimation in this regard. Therefore, committee decided to reject the case.				

38	Case No.:3/11/87-ALC1/2018	Party Name: DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Rejected
	HQ File :01/87/050/00205/AM19/	RLA File :03/94/040/01079/AM18/	Lic.No/Date:0310820130 27.03.2018	
Decision : The committee noted that the firm was given Personal Hearing. However, neither firm attended the Personal Hearing nor given any intimation in this regard. Therefore, committee decided to reject the case.				


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39	Case No.:39/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00488/AM19/	RLA File :03/95/040/00850/AM18/	Lic.No/Date:0310820621 24.04.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Percentage of Wastage claimed g) Details of indigenous inputs				

40	Case No.:40/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00489/AM19/	RLA File :03/95/040/00826/AM18/	Lic.No/Date:0310820622 24.04.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Percentage of Wastage claimed g) Details of indigenous inputs				

41	Case No.:41/18/87-ALC1/2018	Party Name: VISEN INDUSTRIES LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00490/AM19/	RLA File :03/95/040/00962/AM18/	Lic.No/Date:0310820766 03.05.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may				


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 Udyog Bhawan, New Delhi

be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.

e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

f) Percentage of Wastage claimed

g) Details of indigenous inputs

42	Case No.:28/10/87-ALC1/2018	Party Name: TINNA RUBBER AND INFRASTRUCTURE LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
	HQ File :01/87/050/00167/AM19/	RLA File :05/24/040/00056/AM19/	Lic.No/Date:0510406372 09.05.2018	
	Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/316/2018-TSW dated 04.12.2018, Committee decided to ratify license as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Reclaim Rubber	2500MT	Radial Bus/Truck Tyre Scrap* (old and used) cut in 2 /3 pcs/Shredded	2520MT
			Tall Oil and Resin	75MT
			Coal Tar	175MT
	* subject to condition as imposed by MOEF and CC. RA may take consequential action as per Policy / Procedures			

43	Case No.:91/16/87-ALC1/2018	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00388/AM19/	RLA File :56/24/040/00037/AM18/	Lic.No/Date:5610005399 14.05.2018	
	Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:- a) Percentage composition of Export Product b) Whether Import Item No.,3 has been deleted from Import List			

44	Case No.:27/18/87-ALC1/2018	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00476/AM19/	RLA File :56/24/040/00043/AM18/	Lic.No/Date:5610005401 14.05.2018	
	Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:- a) Percentage composition of Export Product			


 ASHOK CHANDER BHATT
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 Ministry of Commerce & Industry
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45	Case No.:10/17/87-ALC1/2018	Party Name: HUHTAMAKI PPL LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00402/AM19/	RLA File :03/94/040/00117/AM19/	Lic.No/Date:0310821212 24.05.2018	
Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:- a) Complete manufacturing process b) Wastage of each stage of manufacturing alongwith justification c) Thickness of LDPE Granules				

46

Case No.:8/17/87-ALC1/2018	Party Name: ACG PHARMAPACK PVT LTD	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Approved
HQ File :01/87/050/00400/AM19/	RLA File :03/94/040/00009/AM19/	Lic.No/Date:0310821280 29.05.2018	

Decision : Based on the decision taken in Norms Committee-VII Meeting No.9/87-ALC1/2015 which was held on 04.06.2015, committee decided to adop the following norm s:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
250 MICRONS PVC FILM LAMINATED WITH 25 MICRON PE FILM AND COATED WITH 90 GSM PVDC (TRIPLEX)	1Kg	PVC Resin	0.7507Kg
		PVC Stabiliser	0.0270Kg
		Pigment	0.0040Kg
		PVC Processing Aid	0.0140Kg
		PVC Impact Modifier	0.0920Kg
		Lubricant	0.0108kg
		Adhesive	0.0190 kg
		LDPE Film	0.0610Kg
		PVDC Aqueous Dispersion - (Primer) (Total Solid content 40 +/-2%)	0.0119Kg
		Aqueous Dispersion of Vinylidne Chloride - (Base Coat) (Total Solid content 60 +/-1%)	0.3178Kg
		Aqueous Dispersion of Vinylidne Chloride - Methacrylate Copolymer (Top Coat) (Total Solid content 55 +/-1%)	0.0346Kg

RA may take consequential action as per Policy / Procedures.


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Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

47	Case No.:7/18/87-ALC1/2018	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
	HQ File :01/87/050/00456/AM19/	RLA File :03/95/040/00110/AM19/	Lic.No/Date:0310821407 04.06.2018	
	Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/29/2018-TS dated 04.12.2018, Committee decided to ratify license as under:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	FRP ROD FOR OPTICAL FIBER CABLES (VARIOUS SIZES)	151949Kilometre {Weight507952.993 Kg}	E GLASS (ROVING/YARN OR GLASS FIBER)	426252.465Kg
			COMPLEX HIGH MOLECULAR WEIGHT RESIN IN ACRYLATE SOLUTION	83593.008Kg
	RA may take consequential action as per Policy / Procedures			

48	Case No.:47/16/87-ALC1/2018	Party Name: TECHNOVINYL POLYMERS INDIA LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
	HQ File :01/87/050/00344/AM19/	RLA File :03/95/040/00168/AM19/	Lic.No/Date:0310821462 05.06.2018	
	Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	TPE COMPOUND K PRENE CONTAINING 60% LDPE	22000Kg	LOW DENSITY POLYETHYENE LDPE	13332Kg
			THERMO PLASTIC ELASTOMER SEBS	6666Kg
			POLYOLEFIN ELASTOMER POE	2222Kg
	RA may take consequential action as per Policy / Procedures			

49	Case No.:37/19/87-ALC1/2018	Party Name: SHRINATH FLEXI PACK PVT LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
	HQ File :01/87/050/00531/AM19/	RLA File :09/24/040/00104/AM19/	Lic.No/Date:0910066300 08.06.2018	
	Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:			


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EXPORT ITEM	QTY	IMPORT ITEM	QTY
UN PRINTED FLEXIBLE PACKAGING MATERIAL ONE LAYER (SHRINK FILM)	400000Kg	LLDPE GRANUELS	105000Kg
		LDPE GRANUELS	105000Kg
		HDPE GRANUELS	210000Kg
RA may take consequential action as per Policy / Procedures			

Case No.:42/18/87-ALC1/2018	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
HQ File :01/87/050/00491/AM19/	RLA File :26/24/040/00001/AM19/	Lic.No/Date:2610012841 13.06.2018	

Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-

- Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- Chemical name, Technical specifications of items proposed to be imported.
- Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

Case No.:55/16/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
HQ File :01/87/050/00352/AM19/	RLA File :03/95/040/00251/AM19/	Lic.No/Date:0310821785 20.06.2018	

Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/127/2018-TSW dated 26.11.2018, the Committee decided to adopt following norms:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity Required per kg of finished goods
EPDM BASED RUBBER COMPOUNDED SHEETS	1Kg	EPDM RUBBER	0.540Kg
		ZINC OXIDE ACTIVE C-30	0.027Kg
		ANTIOXIDANT, KUMANOX501OL/IONOL LC	0.012Kg
		ACCELERATORS CBS	0.020Kg
		ACCELERATORS ZDBC	0.015Kg
		RETARDER PVI	0.011Kg


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 Foreign Trade Development Officer
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 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

		CARBON BLACK	0.160Kg
		SILICA FILLER Ppt	0.172Kg
		RUBBER PROCESSING OIL	0.052Kg
		BONDING AGENT LIKE SI-69	0.021Kg
		PACKING MATERIAL : PLASTIC PALLETS	300 Number
Note: 1. There should be a value cap upto 7% of FOB Value of exports for Antioxidant/Accelerators/Retarder.			
2. All imported Plastic Pallets will be exported along with export item.			
The Norms Committee also decided that firm may be asked to file an application for SION fixation			
RA may take consequential action as per Policy / Procedures			

52	Case No.:23/16/87-ALC1/2018	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00320/AM19/	RLA File :03/94/040/00247/AM19/	Lic.No/Date:0310821857 21.06.2018	
	Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:- a) Weight of each export product separately b) Percentage net content of fabric in each export product			

53	Case No.:38/19/87-ALC1/2018	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00532/AM19/	RLA File :09/24/040/00151/AM19/	Lic.No/Date:0910066396 27.06.2018	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){DNM}.			

54	Case No.:50/16/87-ALC1/2018	Party Name: MULTIBASE INDIA LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00347/AM19/	RLA File :03/95/040/00178/AM19/	Lic.No/Date:0310822001 28.06.2018	
	Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:- a) Composition of the export product b) In Export Product description is Polyethylene based siloxane master batch whereas import item is Polypropylene. This may be clarified c) Generic name of Import Item No.1			


ASHOK CHANDER BHATT
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55	Case No.:39/19/87-ALC1/2018	Party Name: SHRINATH ROTOPACK PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
	HQ File :01/87/050/00533/AM19/	RLA File :09/24/040/00158/AM19/	Lic.No/Date:0910066406 29.06.2018	
	Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:			
	EXPORT ITEM	QTY	IMPORT ITEM	QTY
	Printed Flexible Packaging Material of One Layer in the form of Pouch	71429Kg	LDPE GRANULES EXXONMOBIL LD 150 AC	30000.180Kg
			LLDPE GRANULES EXXONMOBIL LL1001 BU	30000.180Kg
			ULT. C40 LN 09 NYLON CHIPS	15000.090Kg
	RA may take consequential action as per Policy / Procedures			

56	Case No.:88/16/87-ALC1/2018	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00385/AM19/	RLA File :34/24/040/00122/AM19/	Lic.No/Date:3410044315 10.07.2018	
	Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:-			
	a) Manufacturing process flow chart clearly indicating imported raw materials asked for and indigenous raw materials and stage wise wastage of all the raw materials b) Complete calculation for requirement of raw material for the manufacturing of export product indicating wastage of each raw material separately c) Production of export product vis-à-vis consumption of raw materials both imported and indigenous for the last three years duly certified by Chartered Accountant.			

57	Case No.:1/17/87-ALC1/2018	Party Name: INDICA CONVEYORS LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00393/AM19/	RLA File :12/24/040/00001/AM19/	Lic.No/Date:1210009674 18.07.2018	
	Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:-			
	a) Manufacturing process in detail b) Stage wise wastage c) Blend and GSM of fabric d) Copy of earlier Norms Committee decision in similar case e) Details of indigenous input and their quantity			


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 Udyog Bhawan, New Delhi

58	Case No.:37/17/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00429/AM19/	RLA File :03/95/040/00350/AM19/	Lic.No/Date:0310822428 19.07.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP				

59	Case No.:38/17/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
	HQ File :01/87/050/00430/AM19/	RLA File :03/95/040/00351/AM19/	Lic.No/Date:0310822423 19.07.2018	
Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/127/2018-TSW dated 26.11.2018, the Committee decided to adopt following norms:				
EXPORT ITEM		QTY	IMPORT ITEM	Quantity Required per Kg of Resultant products
GENERAL PURPOSE RELEVANT NATURAL RUBBER / SYNTHETIC RUBBER BASED RUBBER COMPOUNDED SHEETS		300000 Kg	NATURAL RUBBER	0.180
			SYNTHETIC RUBBER SBR	0.170
			ZINC OXIDE ACTIVE C-30	0.034
			CARBON BLACK	0.135
			ANTIOXIDANT - KUMANOX 6 PPD	0.010
			ACCELERATORS	0.012
			GUM ROSIN	0.025
			PACKING MATERIAL : PLASTIC PALLETS	300 Number for 300000 kg of export product.
Note: 1. There should be a values cap on Antioxidant/Accelerators/Retarder as per General Note-8 of Handbook of Procedure Volume-II				
2. All the packing Material: Plastic Pallets will be exported back with the export product.				
The Norms Committee also decided that firm may be asked to file an application for SION fixation				
RA may take consequential action as per Policy / Procedures				

60	Case No.:83/16/87-ALC1/2018	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
	HQ File :01/87/050/00380/AM19/	RLA File :34/24/040/00076/AM19/	Lic.No/Date:3410044352 23.07.2018	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00380/AM19, the Committee decided to adopt following norms:-				


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 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
ALKYD RESIN VLK-3061-60%	1Kg	PHTHALIC ANHYDRIDE	0.185Kg
		GLYCERINE	0.152Kg
RA may take consequential action as per Policy / Procedures			

Case No.:85/16/87-ALC1/2018	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved																
HQ File :01/87/050/00382/AM19/	RLA File :34/24/040/00078/AM19/	Lic.No/Date:3410044353 23.07.2018																	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00382/AM19, the Committee decided to adopt following norms:-																			
61	<table> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>Quantity</th></tr> <tr> <td>ALKYD RESIN VLK-4132-70%</td><td>1Kg</td><td>GLYCERINE</td><td>0.222 Kg</td></tr> <tr> <td></td><td></td><td>PHTHALIC ANHYDRIDE</td><td>0.325 Kg</td></tr> <tr> <td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr> </table>			EXPORT ITEM	QTY	IMPORT ITEM	Quantity	ALKYD RESIN VLK-4132-70%	1Kg	GLYCERINE	0.222 Kg			PHTHALIC ANHYDRIDE	0.325 Kg	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity																
ALKYD RESIN VLK-4132-70%	1Kg	GLYCERINE	0.222 Kg																
		PHTHALIC ANHYDRIDE	0.325 Kg																
RA may take consequential action as per Policy / Procedures																			

Case No.:56/17/87-ALC1/2018	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved																
HQ File :01/87/050/00448/AM19/	RLA File :34/24/040/00126/AM19/	Lic.No/Date:3410044354 23.07.2018																	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00448/AM19, the Committee decided to adopt following norms:-																			
62	<table> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>Quantity</th></tr> <tr> <td>ALKYD RESIN VLK-3154-60%</td><td>1Kg</td><td>PHTHALIC ANHYDRIDE</td><td>0.2170 Kg</td></tr> <tr> <td></td><td></td><td>GLYCERINE</td><td>0.1929 Kg</td></tr> <tr> <td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr> </table>			EXPORT ITEM	QTY	IMPORT ITEM	Quantity	ALKYD RESIN VLK-3154-60%	1Kg	PHTHALIC ANHYDRIDE	0.2170 Kg			GLYCERINE	0.1929 Kg	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity																
ALKYD RESIN VLK-3154-60%	1Kg	PHTHALIC ANHYDRIDE	0.2170 Kg																
		GLYCERINE	0.1929 Kg																
RA may take consequential action as per Policy / Procedures																			

Case No.:84/16/87-ALC1/2018	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
63 HQ File :01/87/050/00381/AM19/	RLA File :34/24/040/00077/AM19/	Lic.No/Date:3410044359 24.07.2018	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00381/AM19, the Committee decided to adopt following norms:-			


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 Foreign Trade Development Officer
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 Udyog Bhawan, New Delhi

EXPORT ITEM	QTY	IMPORT ITEM	Quantity
ALKYD RESIN VLK-3154-60%	1Kg	PHTHALIC ANHYDRIDE	0.2170 Kg
		GLYCERINE	0.1929 Kg
RA may take consequential action as per Policy / Procedures			

Case No.:86/16/87-ALC1/2018	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
HQ File :01/87/050/00383/AM19/	RLA File :34/24/040/00079/AM19/	Lic.No/Date:3410044358 24.07.2018	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00383/AM19, the Committee decided to adopt following norms:-			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity
POLYESTER RESIN SOLUTION-4111-222-243{65%}NV	1Kg	MPDIOL	0.3426 Kg
		Phthalic Anhydride	0.1400 Kg
		ADIPIC ACID	0.2220 Kg
		C-10	0.354 Kg
RA may take consequential action as per Policy / Procedures			

65

Case No.:87/16/87-ALC1/2018	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved																				
HQ File :01/87/050/00384/AM19/	RLA File :34/24/040/00080/AM19/	Lic.No/Date:3410044357 24.07.2018																					
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00383/AM19, the Committee decided to adopt following norms:-																							
<table border="1"><thead><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>Quantity</th></tr></thead><tbody><tr><td rowspan="5">POLYESTER RESIN SOLUTION-4112-222-242 {65%}NV</td><td rowspan="5">1Kg</td><td>Neo Pentyl Glycol</td><td>0.0385 Kg</td></tr><tr><td>MPDIOL</td><td>0.2890 Kg</td></tr><tr><td>Phthalic Anhydride</td><td>0.1734 Kg</td></tr><tr><td>ADIPIC ACID</td><td>0.2023 Kg</td></tr><tr><td>C-10</td><td>0.352 Kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></tbody></table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity	POLYESTER RESIN SOLUTION-4112-222-242 {65%}NV	1Kg	Neo Pentyl Glycol	0.0385 Kg	MPDIOL	0.2890 Kg	Phthalic Anhydride	0.1734 Kg	ADIPIC ACID	0.2023 Kg	C-10	0.352 Kg	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity																				
POLYESTER RESIN SOLUTION-4112-222-242 {65%}NV	1Kg	Neo Pentyl Glycol	0.0385 Kg																				
		MPDIOL	0.2890 Kg																				
		Phthalic Anhydride	0.1734 Kg																				
		ADIPIC ACID	0.2023 Kg																				
		C-10	0.352 Kg																				
RA may take consequential action as per Policy / Procedures																							


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 Udyog Bhawan, New Delhi

66	Case No.:3/16/87-ALC1/2018	Party Name: WICTOR COMPOUNDING (INDIA) PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00300/AM19/	RLA File :05/24/040/00244/AM19/	Lic.No/Date:0510407294 25.07.2018	
Decision : The committee considered the case as per agenda and noted that no specific item of Import has been given by the firm. Therefore, committee decided that firm may be asked to give specific import items and deferred the case.				

67

Case No.:3/19/87-ALC1/2018	Party Name: MEGAPLAST INDIA PRIVATE LIMITED.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved								
HQ File :01/87/050/00497/AM19/	RLA File :03/95/040/00164/AM19/	Lic.No/Date:0310822578 25.07.2018									
Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:											
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>GEO MEMBRANE LINER MADE OF MDPE (NET CONTENT OF MDPE GRANUALS IN EXPORT PRODUCT IS NOT LESS THAN 1500 MTS.</td><td>1500MT</td><td>MDPE GRANUALES</td><td>1575MT</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	GEO MEMBRANE LINER MADE OF MDPE (NET CONTENT OF MDPE GRANUALS IN EXPORT PRODUCT IS NOT LESS THAN 1500 MTS.	1500MT	MDPE GRANUALES	1575MT
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
GEO MEMBRANE LINER MADE OF MDPE (NET CONTENT OF MDPE GRANUALS IN EXPORT PRODUCT IS NOT LESS THAN 1500 MTS.	1500MT	MDPE GRANUALES	1575MT								
RA may take consequential action as per Policy / Procedures											

68	Case No.:10/16/87-ALC1/2018	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00307/AM19/	RLA File :02/24/040/00066/AM19/	Lic.No/Date:0210208607 26.07.2018	
Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:-				
a) Percentage of solid content of Export and each of Import items b) Details of indigenous input and their quantity				

69	Case No.:6/19/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00500/AM19/	RLA File :03/95/040/00315/AM19/	Lic.No/Date:0310822612 26.07.2018	
Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments				



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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

70	Case No.:64/16/87-ALC1/2018	Party Name: PIONEER POLYLEATHERS LTD	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00361/AM19/	RLA File :05/24/040/00239/AM19/	Lic.No/Date:0510407346 27.07.2018	
	Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:- a) GSM wise break up in the quantity of Export and Import item b) Raw material{import+ indigenous} required for 100Kg of each of GSM export product c) Justification for 7% wastage on PVC and other raw materials and 21% wastage for Polyester Yarn d) Percentage content of Fabric in each type (GSM) of export product e) Specific type and denier of polyester yarn to be imported f) Details of indigenous inputs with quantity if any			

71	Case No.:69/16/87-ALC1/2018	Party Name: ATUL LIMITED,	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00366/AM19/	RLA File :08/24/040/00140/AM19/	Lic.No/Date:0810143133 30.07.2018	
	Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:- c) Percentage composition of the Export product d) Specific name of Import Item No.1			

72	Case No.:3/18/87-ALC1/2018	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00452/AM19/	RLA File :03/94/040/00121/AM19/	Lic.No/Date:0310822693 30.07.2018	
	Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:- a) Percentage composition of Export item b) Stage wise complete and balance chemical reaction showing molecular weight and percentage yield on molar basis			

73	Case No.:10/19/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00504/AM19/	RLA File :03/95/040/00371/AM19/	Lic.No/Date:0310822699 30.07.2018	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments			


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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

74	Case No.:17/17/87-ALC1/2018	Party Name: COSMO FILMS LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00409/AM19/	RLA File :03/94/040/00359/AM19/	Lic.No/Date:0310822743 31.07.2018	
	Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Stage wise wastage			

75	Case No.:5/19/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00499/AM19/	RLA File :03/95/040/00290/AM19/	Lic.No/Date:0310822738 31.07.2018	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments			

76	Case No.:7/19/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00501/AM19/	RLA File :03/95/040/00319/AM19/	Lic.No/Date:0310822733 31.07.2018	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments			

77	Case No.:57/16/87-ALC1/2018	Party Name: CLEENA INDUSTRIES PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00354/AM19/	RLA File :05/23/040/00074/AM19/	Lic.No/Date:0510407409 02.08.2018	
	Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:- a) Details of indigenous input with their quantity b) Percentage net content of Polyester fabric in export c) GSM of Polyester fabric			


 ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

78	Case No.:14/19/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00508/AM19/	RLA File :03/95/040/00420/AM19/	Lic.No/Date:0310822808 02.08.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP				

79	Case No.:72/16/87-ALC1/2018	Party Name: GLENROCK RUBBER PRODUCTS PVT. LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00369/AM19/	RLA File :10/24/040/00031/AM19/	Lic.No/Date:1010060007 03.08.2018	
Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:- a) Import content of Natural Rubber in the export product b) Complete calculation for requirement of raw materials for the manufacturing export product indicating wastage of each raw material separately c) Production of export product vis-à-vis consumption of raw materials both imported and indigenous for the last three years duly certified by Chartered Accountant.				

80	Case No.:4/19/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00498/AM19/	RLA File :03/95/040/00180/AM19/	Lic.No/Date:0310822886 07.08.2018	
Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments				

81	Case No.:25/18/87-ALC1/2018	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00474/AM19/	RLA File :34/24/040/00167/AM19/	Lic.No/Date:3410044396 08.08.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				


 ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

82	Case No.:16/19/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00510/AM19/	RLA File :03/95/040/00441/AM19/	Lic.No/Date:0310822926 08.08.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP				

83	Case No.:19/18/87-ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00468/AM19/	RLA File :34/24/040/00102/AM19/	Lic.No/Date:3410044412 09.08.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				

84	Case No.:21/18/87-ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00470/AM19/	RLA File :34/24/040/00104/AM19/	Lic.No/Date:3410044411 09.08.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Percentage of NV content in export if is in latex form				

85	Case No.:22/18/87-ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00471/AM19/	RLA File :34/24/040/00105/AM19/	Lic.No/Date:3410044410 09.08.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization				


ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

holder for submission of the following information and deferred the case:-

- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
- b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
- c) Chemical name, Technical specifications of items proposed to be imported.
- d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
- e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.
- f) Percentage of NV content in export.

86	Case No.:24/18/87-ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00473/AM19/	RLA File :34/24/040/00107/AM19/	Lic.No/Date:3410044413 09.08.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
86	a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.			
	b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.			
86	c) Chemical name, Technical specifications of items proposed to be imported.			
	d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.			
86	e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			
	f) Percentage of NV content in latex.			
86	g) Bifurcation in Quantity of latex and resin.			

87	Case No.:17/19/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00511/AM19/	RLA File :03/95/040/00448/AM19/	Lic.No/Date:0310822946 09.08.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP				

88	Case No.:18/19/87-ALC1/2018	Party Name: VITHAL CASTOR POLYOLS PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00512/AM19/	RLA File :03/95/040/00453/AM19/	Lic.No/Date:0310822949 09.08.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){DNM}.				


 ASHOK CHANDER CHATTI
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

89	Case No.:19/19/87-ALC1/2018	Party Name: VITHAL CASTOR POLYOLS PRIVATE LIMITED	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00513/AM19/	RLA File :03/95/040/00454/AM19/	Lic.No/Date:0310822948 09.08.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){DNM}.				

90	Case No.:46/19/87-ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00540/AM19/	RLA File :34/24/040/00101/AM19/	Lic.No/Date:3410044408 09.08.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product. f) Stage wise wastage				

91	Case No.:20/19/87-ALC1/2018	Party Name: VITHAL CASTOR POLYOLS PRIVATE LIMITED	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00514/AM19/	RLA File :03/95/040/00455/AM19/	Lic.No/Date:0310822993 13.08.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){DNM}.				

92

Case No.:80/16/87-ALC1/2018	Party Name: V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Approved
HQ File :01/87/050/00377/AM19/	RLA File :32/24/040/00026/AM19/	Lic.No/Date:3210078611 14.08.2018	
Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE Net Impregnted with Alphacypermethrin 0.55%	4331100 Kg	COLOURING MASTERBATCH	46538.96 Kg
		LLDPE	206463.69 Kg
		ALPHACYPERMETHRIN TECH 97%	28769.54 Kg


ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

		HDPE GRANULES	4395815.80 Kg
RA may take consequential action as per Policy / Procedures			

93	Case No.:15/19/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00509/AM19/	RLA File :03/95/040/00430/AM19/	Lic.No/Date:0310823056 14.08.2018	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments			

94	Case No.:20/18/87-ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00469/AM19/	RLA File :34/24/040/00103/AM19/	Lic.No/Date:3410044422 16.08.2018	
	Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

95	Case No.:23/18/87-ALC1/2018	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00472/AM19/	RLA File :34/24/040/00106/AM19/	Lic.No/Date:3410044423 16.08.2018	
	Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			


 ASHOK CHANDER BHATT
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 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

96	Case No.:24/19/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00518/AM19/	RLA File :03/95/040/00487/AM19/	Lic.No/Date:0310823151 20.08.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP				

97	Case No.:11/19/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00505/AM19/	RLA File :03/95/040/00380/AM19/	Lic.No/Date:0310823166 21.08.2018	
Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments				

98	Case No.:12/19/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00506/AM19/	RLA File :03/95/040/00382/AM19/	Lic.No/Date:0310823258 24.08.2018	
Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments				

99	Case No.:13/19/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00507/AM19/	RLA File :03/95/040/00401/AM19/	Lic.No/Date:0310823251 24.08.2018	
Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments				

100	Case No.:21/19/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00515/AM19/	RLA File :03/95/040/00477/AM19/	Lic.No/Date:0310823248 24.08.2018	
Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments				


 ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

101	Case No.:22/19/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00516/AM19/	RLA File :03/95/040/00480/AM19/	Lic.No/Date:0310823263 24.08.2018	
Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments				

102

Case No.:66/16/87-ALC1/2018	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
HQ File :01/87/050/00363/AM19/	RLA File :05/24/040/00314/AM19/	Lic.No/Date:0510407613 27.08.2018	

Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/416/2018-TSW dated 03.12.2018, Committee decided to ratify license as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Automotive Rubber Parts - For Motor Vehicle (Article No. 6852465-01))	176160 Nos.	STANDARD MALAYSIA RUBBER CV60	38569.45 Kg
2. Automotive Rubber Parts - For Motor Vehicle (Article No. 6860787-01)	336000 Nos.	CARBON BLACK N339	11479.06 Kg
3. Automotive Rubber Parts - For Motor Vehicle (Article No. 6860788-01) (Total Net Cont. of Imp. Items in Exp. Prod.: (1. STANDARD MALAYSIA RUBBER CV60: 35063.136 KGS. (2. CARBON BLACK N339: 10435.507 KGS.(3. CARBON BLACK N550: 27828.019 KGS.)	336000 Nos.	CARBON BLACK N550	30610.8 Kg

RA may take consequential action as per Policy / Procedures

103	Case No.:4/16/87-ALC1/2018	Party Name: SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved							
	HQ File :01/87/050/00301/AM19/	RLA File :03/95/040/00517/AM19/	Lic.No/Date:0310823337 28.08.2018								
	Decision : The committee considered the case as per agenda and decided to adopt following norms:-										
	<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>QTY</td></tr><tr><td>Self Adhesive Polypropylene film GSM 144 +/-10%</td><td>750000 Sq. meter</td><td>Polypropylene Film 80 mic = 66gsm + /- 10%)</td><td>1.04Sq. meter/Sq. meter contain in Exprt Product</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Self Adhesive Polypropylene film GSM 144 +/-10%	750000 Sq. meter	Polypropylene Film 80 mic = 66gsm + /- 10%)
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Self Adhesive Polypropylene film GSM 144 +/-10%	750000 Sq. meter	Polypropylene Film 80 mic = 66gsm + /- 10%)	1.04Sq. meter/Sq. meter contain in Exprt Product								


 ASHOK CHANDER BHATIA
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

		Adhesive (100%solid) Rubber Based Hot melt	20gm /Sq. meter
		Glassine Paper (60gsm +/- 10%)	1.04Sq. meter/Sq. meter contain in Exprt Product
RA may take consequential action as per Policy / Procedures			

104	Case No.:8/19/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00502/AM19/	RLA File :03/95/040/00358/AM19/	Lic.No/Date:0310823408 29.08.2018	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments			

105

Case No.:52/19/87- ALC1/2018	Party Name:AUM UDYOG	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Approved
HQ File :01/87/050/00546/AM19/	RLA File :22/24/040/00052/AM19/	Lic.No/Date:2210015967 29.08.2018	
Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	336 MT	PVC RESIN GRADE Oxyvinyls225P	243.734 MT
GRADE AUM S2		DOP (DI-OCTYL PHTHALATE)	46.334 MT
RA may take consequential action as per Policy / Procedures			

106	Case No.:9/19/87-ALC1/2018	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00503/AM19/	RLA File :03/95/040/00364/AM19/	Lic.No/Date:0310823442 30.08.2018	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments			

107	Case No.:23/19/87-ALC1/2018	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00517/AM19/	RLA File :03/95/040/00481/AM19/	Lic.No/Date:0310823451 30.08.2018	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments			


 ASHOK CHANDER BHATT
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

108	Case No.:25/19/87-ALC1/2018	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00519/AM19/	RLA File :03/95/040/00498/AM19/	Lic.No/Date:0310823434 30.08.2018	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments			

109	Case No.:26/19/87-ALC1/2018	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00520/AM19/	RLA File :03/95/040/00499/AM19/	Lic.No/Date:0310823436 30.08.2018	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments			

110	Case No.:40/19/87-ALC1/2018	Party Name:SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00534/AM19/	RLA File :24/24/040/00011/AM19/	Lic.No/Date:2410042506 06.09.2018	
	Decision : The committee considered the case as per agenda and decided that firm may furnish segregated quantity of export in terms of inputs.			

111	Case No.:53/17/87-ALC1/2018	Party Name:PERFECT BELTS LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00445/AM19/	RLA File :30/24/040/00026/AM19/	Lic.No/Date:3010104438 13.09.2018	
	Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:- a) Complete calculation for requirement of raw materials and indengineous for the manufacturing of export product indicating wastage of each raw material b) Import content of synthetic rubber nitrile in the export product			

112	Case No.:44/18/87-ALC1/2018	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00493/AM19/	RLA File :03/95/040/00434/AM19/	Lic.No/Date:0310823775 17.09.2018	
	Decision : The case of the firm was discussed during the presence of Sh. O.P. Sharma, technical representative of Department of Chemicals and Petro Chemicals and committee decided that the application of the firm may be forwarded to Department of Chemicals and Petro Chemicals for examination and comments			


 ASHOK CHANDER CHATTI
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 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

113	Case No.:44/17/87-ALC1/2018	Party Name:MRL TYRES LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00436/AM19/	RLA File :05/24/040/00299/AM19/	Lic.No/Date:0510407819 18.09.2018	
	Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:- a) Complete calculation for requirement of raw materials for the manufacturing export product indicating wastage of each raw material b) Import content of natural rubber and synthetic rubber in the export product c) Production of export product vis-à-vis consumption of raw materials both imported and indigenous for the last three years duly certified by Chartered Accountant			

114	Case No.:15/18/87-ALC1/2018	Party Name:CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00464/AM19/	RLA File :08/24/040/00189/AM19/	Lic.No/Date:0810143479 18.09.2018	
	Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

115	Case No.:42/19/87-ALC1/2018	Party Name:JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00536/AM19/	RLA File :30/24/040/00028/AM19/	Lic.No/Date:3010104445 18.09.2018	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.			

116	Case No.:49/17/87-ALC1/2018	Party Name:PIONEER POLYLEATHERS LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00441/AM19/	RLA File :05/24/040/00348/AM19/	Lic.No/Date:0510407837 19.09.2018	
	Decision : The committee considered the case as per agenda and decided that the firm may specify the following information:- a) GSM wise break up in the quantity of Export and Import item b) Raw material {import+ indigenous} required for 100Kg of each of GSM export product c) Justification for 7% wastage on PVC and other raw materials and 21% wastage for Polyester Yarn			


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	d) Percentage content of Fabric in each type (GSM) of export product e) Specific type of denier of polyester yarn to be imported f) Details of indigenous inputs with quantity if any.
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117

Case No.:14/18/87-ALC1/2018	Party Name:CHIRIPAL POLY FILMS LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved																				
HQ File :01/87/050/00463/AM19/	RLA File :08/24/040/00085/AM19/	Lic.No/Date:0810143556 25.09.2018																					
Decision : Taking clue from SION H-209 and 440,the committee decided to adopt following norms:-																							
<table border="1"><thead><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr></thead><tbody><tr><td>Polyester Metallized Film</td><td>1Kg</td><td>Purified Terephthalic Acid (PTA)</td><td>0.8814Kg</td></tr><tr><td></td><td></td><td>Mono Ethylene Glycol (MEG)</td><td>0.3496Kg</td></tr><tr><td></td><td></td><td>Aluminium Wire</td><td>0.0246Kg</td></tr><tr><td></td><td></td><td>Evaporation Boats</td><td>0.007 Number</td></tr></tbody></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polyester Metallized Film	1Kg	Purified Terephthalic Acid (PTA)	0.8814Kg			Mono Ethylene Glycol (MEG)	0.3496Kg			Aluminium Wire	0.0246Kg			Evaporation Boats	0.007 Number
EXPORT ITEM	QTY	IMPORT ITEM	QTY																				
Polyester Metallized Film	1Kg	Purified Terephthalic Acid (PTA)	0.8814Kg																				
		Mono Ethylene Glycol (MEG)	0.3496Kg																				
		Aluminium Wire	0.0246Kg																				
		Evaporation Boats	0.007 Number																				
RA may take consequential action as per Policy / Procedures																							

118	Case No.:28/19/87-ALC1/2018	Party Name:PETCON THERMAL PVT. LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00522/AM19/	RLA File :05/24/040/00354/AM19/	Lic.No/Date:0510407902 26.09.2018	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP			

119	Case No.:43/19/87-ALC1/2018	Party Name: SNR RECLAMATIONS PVT.LTD;	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00537/AM19/	RLA File :30/24/040/00030/AM19/	Lic.No/Date:3010104455 26.09.2018	
	Decision: The Committee considered the case as per agenda and decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest along with a sheet in tabular form indicating the NOC granted by MOEF as well as utilization of imported used rubber tubes scrap in Advance Authorizations and Restricted Import Licenses for the last three years			

120	Case No.:45/19/87-ALC1/2018	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
	HQ File :01/87/050/00539/AM19/	RLA File :32/24/040/00035/AM19/	Lic.No/Date:3210078673 27.09.2018	
	Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:			


ASHOK CHANDER BHATT
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Udyog Bhawan, New Delhi

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE Net Impregnted with Alphacypermethrin 0.55%	4331100Kg	COLOURING MASTERBATCH	46538.96Kg
		LLDPE	206463.69Kg
		ALPHACYPERME THRIN TECH 97%	28769.54Kg
		HDPE GRANULES	4395815.80Kg
RA may take consequential action as per Policy / Procedures			

121

Case No.: 17/18/87-ALC1/2018	Party Name: JAYSHRI PROPACK PVT. LTD	Meet No/Date: 19/87- ALC1/2018 05.12.2018	Status: Approved
HQ File :01/87/050/00466/AM19/	RLA File :08/24/040/00218/AM19/	Lic.No/Date: 0810143599 03.10.2018	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No 01/87/050/00466/AM19, the Committee decided to ratify license as under:-			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity
THERMOFORMING FILM (70 MICRON TO 300 MICRON)	322651.760 Kg	ULTRAMID B40 LN 09 NYLON 6 CHIPS	86213 Kg
		ULTRAMID C40 LN 09 NYLON 6 CHIPS	34151 Kg
		EVAL RESIN F171B/EVASIN EV3251F	13565 Kg
		MALEIC ANHYDRIDE GRAFTED LINEAR LOW DENSITY POLYETHYLENE RESIN BRAND: OREVAC GRADE:OE825	11976 Kg
		ELITE 5401G ENHANCED POLYETHYLENE RESIN	89790 Kg
		LOW DENSITY POLYETHYLENE (LDPE)	28684 Kg
		DOWLEX NG 5045P POLYETHYLENE RESIN	91386 Kg
RA may take consequential action as per Policy / Procedures			

122	Case No.:27/19/87-ALC1/2018	Party Name: KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
	HQ File :01/87/050/00521/AM19/	RLA File :04/24/040/00141/AM19/	Lic.No/Date:0410164752 05.10.2018	
	Decision : The committee considered the case as per agenda and decided to adopt following norms:-			


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EXPORT ITEM	QTY	IMPORT ITEM	QTY
REIN FORCED FILLED POLYPROPYLENE HYFIL GRADE PP2016 P2B G0912 BLACK	48 MT	POLYPROPY LENE B1870	1.05 Kg/Kg content in the Export Product
RA may take consequential action as per Policy / Procedures			

Case No.:30/19/87-ALC1/2018	Party Name:SWASTIK POLYMERS	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
123 HQ File :01/87/050/00524/AM19/	RLA File :05/24/040/00375/AM19/	Lic.No/Date:0510408014 08.10.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP			

Case No.:31/19/87-ALC1/2018	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
124 HQ File :01/87/050/00525/AM19/	RLA File :05/24/040/00377/AM19/	Lic.No/Date:0510408015 08.10.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP			

Case No.:16/18/87-ALC1/2018	Party Name:CREST COMPOSITES & PLASTICS PVT. LTD.	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
125 HQ File :01/87/050/00465/AM19/	RLA File :08/24/040/00217/AM19/	Lic.No/Date:0810143658 09.10.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.			

Case No.:18/18/87-ALC1/2018	Party Name:GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Deferred
126 HQ File :01/87/050/00467/AM19/	RLA File :08/24/040/00226/AM19/	Lic.No/Date:0810143674 10.10.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-			


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- a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
 b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
 c) Chemical name, Technical specifications of items proposed to be imported.
 d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
 e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

127	Case No.:29/19/87-ALC1/2018	Party Name:R.V.R. TECHNOLOGIES LTD,	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00523/AM19/	RLA File :05/24/040/00368/AM19/	Lic.No/Date:0510408068 10.10.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP				

128	Case No.:32/19/87-ALC1/2018	Party Name:SWASTIK POLYMERS	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00526/AM19/	RLA File :05/24/040/00389/AM19/	Lic.No/Date:0510408080 11.10.2018	
Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP				

129	Case No.:26/18/87-ALC1/2018	Party Name: PRISTINE MELAMINE LLP	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00475/AM19/	RLA File :34/24/040/00193/AM19/	Lic.No/Date:3410044582 12.10.2018	
Decision : The Committee considered the case as per agenda and decided to issue deficiency letter to the authorization holder for submission of the following information and deferred the case:-				
a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported. b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process. c) Chemical name, Technical specifications of items proposed to be imported. d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated. e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.				


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130	Case No.:41/19/87-ALC1/2018	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00535/AM19/	RLA File :30/24/040/00021/AM19/	Lic.No/Date:3010104471 16.10.2018	
Decision : The Committee considered the case as per agenda and decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest along with a sheet in tabular form indicating the NOC granted by MOEF as well as utilization of imported used rubber tubes scrap in Advance Authorizations and Restricted Import Licenses for the last three years				

131

Case No.:47/19/87-ALC1/2018	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved																
HQ File :01/87/050/00541/AM19/	RLA File :34/24/040/00154/AM19/	Lic.No/Date:3410044606 17.10.2018																	
Decision : Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in File No. 01/87/050/00448/AM19, the Committee decided to adopt following norms:-																			
<table><tr><td>EXPORT ITEM</td><td>QTY</td><td>IMPORT ITEM</td><td>Quantity</td></tr><tr><td>ALKYD RESIN VLK-3154-60%</td><td>1Kg</td><td>PHTHALIC ANHYDRIDE</td><td>0.2170 Kg</td></tr><tr><td></td><td></td><td>GLYCERINE</td><td>0.1929 Kg</td></tr><tr><td colspan="4">RA may take consequential action as per Policy / Procedures</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	Quantity	ALKYD RESIN VLK-3154-60%	1Kg	PHTHALIC ANHYDRIDE	0.2170 Kg			GLYCERINE	0.1929 Kg	RA may take consequential action as per Policy / Procedures			
EXPORT ITEM	QTY	IMPORT ITEM	Quantity																
ALKYD RESIN VLK-3154-60%	1Kg	PHTHALIC ANHYDRIDE	0.2170 Kg																
		GLYCERINE	0.1929 Kg																
RA may take consequential action as per Policy / Procedures																			

132

Case No.:48/19/87-ALC1/2018	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:19/87- ALC1/2018 05.12.2018	Status: Approved
HQ File :01/87/050/00542/AM19/	RLA File :34/24/040/00162/AM19/	Lic.No/Date:3410044607 17.10.2018	
Decision : Based on the decision taken in Norms Committee-VII Meeting No.15/87-ALC1/2018 which was held on 28.08.2018, committee decided to adopt the following norms:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYESTER RESIN SOLUTION-8152-B 65% NV content	100 Kg	Neo Pentyl Glycol	4.00Kg
		MPDIOL	30.00Kg
		Phthalic Anhydride	18.00Kg
		Adipic Acid	21.00Kg
		C-10	35.20Kg
RA may take consequential action as per Policy / Procedures.			


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133	Case No.:49/19/87-ALC1/2018	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00543/AM19/	RLA File :34/24/040/00163/AM19/	Lic.No/Date:3410044603 17.10.2018	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){DNM}.			

134	Case No.:50/19/87-ALC1/2018	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00544/AM19/	RLA File :34/24/040/00197/AM19/	Lic.No/Date:3410044604 17.10.2018	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){DNM}.			

135	Case No.:51/19/87-ALC1/2018	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00545/AM19/	RLA File :34/24/040/00198/AM19/	Lic.No/Date:3410044605 17.10.2018	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){DNM}.			

136	Case No.:44/19/87-ALC1/2018	Party Name:POLYBOND INDIA PVT.LTD.	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Deferred
	HQ File :01/87/050/00538/AM19/	RLA File :31/83/040/00107/AM19/	Lic.No/Date:3110067216 26.10.2018	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.			

137

Case No.:54/19/87-ALC1/2018	Party Name:LUCRO	Meet No/Date:19/87-ALC1/2018 05.12.2018	Status: Approved
HQ File :01/87/050/00548/AM19/	RLA File :03/95/040/00804/AM19/	Lic.No/Date:0310825008 13.11.2018	
Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:			
EXPORT ITEM	QTY	IMPORT ITEM	QTY
BAGS OF POLYETHYLENE (MADE OUT OF LLDPE GRANULES & REPROCESSED LLDPE GRANULES)	200000Kg	LLDPE GRANULES	157500Kg
		REPROCESSED LLDPE	52500Kg


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		GRANULES	
RA may take consequential action as per Policy / Procedures			

138	Case No.:39/17/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:18/87-ALC1/2018 14.11.2018	Status: Approved
	HQ File :01/87/050/00431/AM19/	RLA File :03/95/040/00352/AM19/	Lic.No/Date:0310822426 19.07.2018	

Decision : Based on the technical comments of DIPP furnished vide their communication No. 7/127/2018-TSW dated 27.11.2018, the Committee decided to adopt following norms:

EXPORT ITEM	QTY	IMPORT ITEM	Quantity Required per kg of finished good(Kgs)
RUBBER FLOOR COVERINGS & MATS	300000 Kg	NATURAL RUBBER	0.180
		EPDM SYNTHETIC RUBBER	0.250
		ZINC OXIDE	0.025
		ANTIOXIDANT KUMANOX, IONOL	0.021
		ACCELERATOR	0.027
		RETARDER PVI	0.012
		TITANIUM DI-OXIDE	0.038
		BONDING AGENT SI-69	0.015
		RUBBER PROCESSING OIL	0.067
		PACKING MATERIAL : PLASTIC PALLETS	300 Number for 300000 kg of export product.

Note: 1. There should be a values cap on Antioxidant/Retarder/Accelerators as per General Note-8 of Handbook of Procedure Volume-II.

2. The firm will export back 300 nos. of Plastic pallets.

The Norms Committee also decided that firm may be asked to file an application for SION fixation

RA may take consequential action as per Policy / Procedures

Meeting ended with a vote of thanks to the Chair.


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